

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-3451/2016**

**New Delhi this the 06<sup>th</sup> day of October, 2016.**

**Hon'ble Sh. Shekhar Agarwal, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

K.K. Pant, Aged 56 years,  
S/o Sh. Amar Nath Pant,  
Working as Joint Director,  
In the Directorate of Advertising & Visual Publicity,  
Ministry of Information & Broadcasting,  
Soochna Bhawan, Lodhi Road, New Delhi-110003.  
R/o C-2615, Sushant Lok-1, Sector-43,  
Gurgaon, Haryana-122002. ....

**Applicant**

(Through Sh. Yogesh Sharma)

**Versus**

1. Union of India through the Secretary,  
Ministry of Information & Broadcasting,  
Govt. of India, Shastri Bhawan, New Delhi-110001.
2. The Director (Administration),  
Directorate of Advertising & Visual Publicity,  
Ministry of Information & Broadcasting,  
2<sup>nd</sup> Floor, Soochna Bhawan, CGO Complex  
Lodhi Road, New Delhi-110003.
3. The Deputy Director (Admn.),  
Doordarshan News, Prasar Bharti,  
2<sup>nd</sup> floor, Tower-B, Doordarshan Bhawan,  
Copernicus Marg, New Delhi-110001.
4. The Pay & Accounts Officer/ Sr. Accounts Officer,  
Pay & Accounts office (IRLA),  
Ministry of Information & Broadcasting,  
7<sup>th</sup> Floor, Soochna Bhawan, CGO Complex,  
Lodhi Road, New Delhi-110003. ....

**Respondents**

**ORDER(ORAL)**

**Sh. Shekhar Agarwal, Member (A)**

Applicant is aggrieved by pay fixation order passed by the respondents according to which his juniors were getting higher salary than him. The applicant submitted a representation on 11.12.2015 requesting for stepping up of his pay to bring it at par with his juniors. However, the respondents are yet to take a decision on the same.

2. Learned counsel for the applicant submitted that the applicant would be satisfied in case directions were given to the respondents to take a decision on the representation of the applicant within a given time frame.

3. In view of the limited prayer made by the applicant, we dispose of this OA at admission stage itself without issuing notice to the respondents and without going into the merits of the case with a direction to them to decide the representation dated 11.12.2015 of the applicant by means of a reasoned and speaking order within 60 days from the date of receipt of certified copy of this order. No costs.

**(Brahm Avtar Agrawal)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**

/ns/